

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2216
ANSWERED ON:09.03.2011
ARBITRATOR FOR TELECOM DISPUTES
Singh Kunwar Rewati Raman

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has appointed an arbitrator under Telegraph Act as directed by the Hon'ble Supreme Court to resolve the telecom disputes;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the general public has been adequately informed about the appointment of such an arbitrator; and
- (d) if so, the details thereof and if not, the action likely to be taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

- (a) to (c) Arbitrator is appointed on case to case basis. Concerned persons/parties are informed through letter regarding appointment of Arbitrator in each case. There is no need to inform general public in such individual cases. No direction has been received from Hon'ble Supreme Court to appoint a general Arbitrator to resolve telecom disputes.
- (d) Does not arise in view of (a) to (c) above.